RAJYA SABHA [6 August, 2003]

## **Evacuee properties in Andhra Pradesh**

1853. SHRI NANDI YELLAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of evacuee properties under Ranga Reddy and Hyderabad districts of Andhra Pradesh, which are still under the exclusive control of Union Ministry of Home Affairs;

(b) the detailed guidelines, rules and regulations under which these evacuee properties are allotted to others by the Union Ministry of Home Affairs;

(c) whether any such evacuee property exists in uppal under Ranga Reddy district of Andhra Pradesh;

(d) if so, the details; thereof with regard to its title status;

(e) whether this property is under litigation;

(f) if so, whether Government are taking serious legal steps to solve litigation; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SWAMI CHINMAYANAND): (a) In 1980, the work relating to administration, management and disposal of the remaining undisposed of acquired lands/ evacuee properties were transferred to the Government of Andhra Pradesh under administrative and financial arrangements whilh envisaged that these properties would thereafter be managed and disposed by the State Government.

(b) Prior to transfer of undisposed of acquired lands/evacuee properties to the State Governments, the Union Ministry of Home Affairs administered, managed and disposed of evacuee properties in accordance with the provisions of Displaced Persons (Compensation & Rehabilitation) Act, 1954 and rules made thereunder.

(c) to (g) After conclusion of package deals/administrative and financial arrangements concluded with various State Governments transferring undisposed evacuee properties, such information is not maintained by the Union Government.